

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP No.31/2018 in OA No. 84/2013

New Delhi, this the 16th July, 2018

**Hon'ble Ms. Praveen Mahajan, Member (Administrative)
Hon'ble Mr. S.N. Terdal, Member (Judicial)**

Dr. Maruti Sinha

W/o Dr. Amarip Kumar Singh, Aged about 54 years
Presently working as CMO (SAG) Kasturba Hospital
R/o C-2/176(FF) Jankpuri,

New Delhi-110 058.Applicant

(Applicant in person)

Versus

1. Ms. Preeti Sudan
Union of India Through its Secretary
Ministry of Health & Family Welfare CHS-V Section,
Directorate General of Health Services
Nirman Bhawan, New Delhi-110011.
2. Dr. Beni Mehta
Medical Council of India
Through its Chairman Pocket-XIV, Sector-8
Dwarka, New Delhi -110077.
3. Sh. Mandhup Vyas
North Delhi Municipal Corporation
Through its Commissioner 208, Rouse Avenue,
J.L.N. Marg, New Delhi-110002.
4. Ms. Renu Jagdev
Chairman Project Management Committee
North Delhi Municipal Corporation Medical College.
Hindu Rao Hospital, Malka Ganj, Delhi-110007.
5. Sh. Tarun Kumar Das
Delhi University
Through its Registrar
Office of Registrar University of Delhi.
North Campus, Viswavidyalaya Marg,
Delhi-110007.
6. Sh. Henry H. Baa
Delhi University
Through its Joint Registrar Faculty of Medical Science
V.P. Chest Institute, University of Delhi.
North Campus, Vijay Nagar Marg,
Delhi-110007. Contemnors/Respondents

(By Advocate: Ms. Puja Sarkar, Mr.R.K.Jain, Mr. G.K. Pathak)

ORDER (ORAL)

Hon'ble Ms. Praveen Mahajan, Member (A):-

At the outset, it is seen that compliance affidavit has not yet been filed by the respondents. However, the learned counsel for the respondents No.5 Mr. G.K.Pathak (Delhi University) has produced before us a copy of order sheet dated 4th May, 2018 in proof of the order, which has been issued in compliance of the Tribunal's order dated 17.07.2017. He stated that case of the applicant, Dr. Maruit Sinha, for conferment of equated teaching designation was placed in Faculty Meeting held on 25.04.2018 for consideration and the committee unanimously has decided that her case was not found in consonance with the Statute, Rules and Guidelines on the subject.

We, therefore, find that suubstantial compliance affidavit has already been made to the order of this Tribunal. Accordingly, the CP is closed and notices issued to the respondents are discharged.

(S. N. Terdal)
Member (J)

(Praveen Mahajan)
Member (A)

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